

आयकर अपीलिय अधिकरण, 'डी' न्यायपीठ, चेन्नई।
**IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH: CHENNAI**

श्री एन.आर.एस. गणेशन, न्यायिक सदस्य एवं
श्री रमित कोचर, लेखा सदस्य के समक्ष

**BEFORE SHRI N.R.S. GANESAN, JUDICIAL MEMBER AND
SHRI RAMIT KOCHAR, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.146/Chny/2018
निर्धारण वर्ष /Assessment Year: 2012-13

Intelizign Engineering Services Pvt. Ltd.
5th , 1st Floor, Habib Complex
Durgabai Deshmukh Centre
R.A. Puram , Chennai-600028

v. The Deputy Commissioner of
Income Tax, Corporate Circle
2(2),New Building
Aayakar Bhawan,
Chennai-600 034.

[PAN: AABCI6225K]

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by : Mr.N.Quadir Hoseyn, Adv.
प्रत्यर्थी की ओर से /Respondent by : Ms. R.Anitha JCIT
सुनवाई की तारीख/Date of Hearing : 05.11.2019
घोषणा की तारीख /Date of Pronouncement : 05.11.2019

आदेश / O R D E R

PER RAMIT KOCHAR, ACCOUNTANT MEMBER:

This is an appeal filed by assessee against the appellate order dated 31.05.2016 passed by learned Commissioner of Income-tax (Appeals)-6, Chennai (hereinafter called "the CIT(A)") in ITA No. 25/CIT(A)-6/2015-16 for assessment year(ay) 2012-13 , the appellate proceedings had arisen before learned CIT(A) out of assessment order dated 20.03.2015 passed

by learned Assessing Officer(hereinafter called " the AO") u/s 143(3) of the Income-tax Act,1961 (hereinafter called " the Act").

2. At the outset learned counsel for the assessee Mr.N.Quadir Hoseyn, Advocate made statement before the Bench that assessee does not wish to peruse its appeal and prayers are made before the Bench that the assessee may be permitted to withdrawn its appeal and the appeal may accordingly be dismissed as withdrawn. The learned counsel on being asked by the Bench also made endorsement in the file praying for leave to withdraw this appeal. Our attention was drawn by learned counsel for the assessee to order dated 10.07.2019 passed by learned Joint Commissioner of Income-tax(OSD), Corporate Circle2(2), Chennai-600034 u/s 250 of the 1961 Act in pursuance to direction given by learned CIT(A) in its appellate order dated 31.05.2016 in ITA no. 25/CIT(A)-6/2015-16. It was submitted that the AO has now passed order dated 10.07.2019 in pursuance to directions issued by learned CIT(A) and now this appeal filed before tribunal has become virtually infructuos . It was thus submitted by learned counsel for the assessee that the assessee may be allowed to withdraw its appeal. The learned DR did not raise any objection to dismissal of this appeal as withdrawn. After hearing both the parties and perusing the material on record, we dismiss this appeal filed by assessee as being withdrawn. We order accordingly.

3. In the result, the appeal filed by assessee in ITA no. 146/Chny/2018 for ay: 2012-13 is dismissed as being withdrawn as indicated above.

Order pronounced in Open Court on thIS 5th November , 2019, in Chennai.

Sd/-

(एन.आर.एस. गणेशन)

(N.R.S. GANESAN)

न्यायिक सदस्य/**JUDICIAL MEMBER**

Sd/-

(रमित कोचर)

(RAMIT KOCHAR)

लेखा सदस्य/**ACCOUNTANT MEMBER**

चेन्नई/Chennai,

दिनांक/Dated: 5th November, 2019.

TLN

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant

2. प्रत्यर्थी/Respondent

3. आयकर आयुक्त (अपील)/CIT(A)

4. आयकर आयुक्त/CIT

5. विभागीय प्रतिनिधि/DR

6. गार्ड फाईल/GF